

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1251/2019

Dated Wednesday, the 18th day of September, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

G.K.Soundararajan,
150, Parvathi Nagar, Tiruvarul Illam,
N.K.Road, Thanjavur 613006.

....Applicants

By Advocate M/s. N.K.Srinivasan

Vs

1.The Chairman and Managing Director,
Bharat Sanchar Nigam Limited, Corporate Office,
Bharat Sanchar Bhavan
Harish Chandra Mathur Lane, Janpath,
New Delhi 110001.

2.The Chief General Manager,
BSNL, Tamil Nadu Telecom Circle,
7th Floor, BSNL ADMN Builidng,
No. 16, Greams Road, Chennai 600006.

3.The General Manager,
Bharat Sanchar Nigam Limited,
Thanjavur 613007.

....Respondents

By Advocate Mr. M. Kishore Kumar

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To direct the respondent-1 to consider his claim for stepping up of his basic pay at par with his junior Sri. T. Govindarajan based on his representation dated 23rd June 2018 within a period of time as stipulated by this Hon'ble Tribunal.

ii. To pass such further and other orders as may be deemed fit and proper and thus render justice."

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has given representation dated 23.06.2018 as Annexure A-16 to the competent authority regarding his grievance which is still pending and no speaking order is passed till now. The applicant will be satisfied if the representation is considered and orders are passed.

3. Mr.M.Kishore Kumar, Senior Panel counsel takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.

4. In view of the limited submission and without going into the substantive merits of the case, the OA is disposed of with the following direction:

"The competent authority is directed to consider the applicant's Annexure A-16 representation dated 23.06.2018 and pass a speaking order as per the relevant rules and regulations, within a period of three months from the date of receipt of a copy of this order."

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

18.09.2019